

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 36321/2017

(Arising out of impugned final judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR (DEAD) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121807/2017-CONDONATION OF DELAY IN FILING and IA No.121809/2017-EXEMPTION FROM FILING O.T.,
IA NO.146411/2019 - Appln.for permission to file Addl.documents,
IA No.146412/2019 - Appln.for permission to file Addl.documents)

Date : 23-09-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Ajay Mishra, Sr. Adv. (AAG)
Mr. T.N. Singh, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamalendra Mishra, AOR

For Respondent(s) Mr. Deepak Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. Ajay Mishra, learned Additional Advocate General appearing for the petitioners-State.

Issue notice.

Mr. Deepak Goel, Advocate, appears and accepts notice on behalf of respondent no.2.

Learned counsel for the petitioners-State to rectified the defects pointed out by the Registry in the application for substitution.

Status quo, as on date, to be maintained by the parties, until further orders from this Court.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER